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सोमवार, जुलै ३, १९७८/आषाढ १२, शके १९००

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 3rd July 1978 :—

L. A. BILL No. XXI OF 1978.

A BILL

further to amend the Bombay Legislature Members' Salaries and Allowances Act, 1956.

Bom.
XLIX
of
1956.

WHEREAS it is expedient further to amend the Bombay Legislature Members' Salaries and Allowances Act, 1956, for the purposes hereinafter appearing ; It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Legislature Members' Salaries and Allowances (Amendment) Act, 1978.

(2) It shall be deemed to have come into force on the 15th day of April 1978.

Short title
and
commence-
ment.

Amendment
of section 4
of Bom.
XLIX of
1956.

2. In section 4 of the Bombay Legislature Members' Salaries and Allowances Act, 1956,—

Bom.
XLIX
of
1956.

(a) after the words " any business connected with the Member's duties as Chairman of a Committee is transacted " the words " or where any other business connected with his duties as Member is transacted " shall be inserted ;

(b) after the proviso, the following *Explanation* shall be added, namely :—

" *Explanation.*—For the purposes of this section and section 5, attendance of a Member, with the approval of the Speaker or the Chairman, as the case may be, at any place for participating in any refresher course in parliamentary practice and procedure, or for being present at any seminar, conference or meeting of any Parliamentary Association, University or other recognised body on matters connected with any parliamentary affairs, shall be deemed to be attendance of the Member at that place for transacting a business connected with his duties as a Member. "

STATEMENT OF OBJECTS AND REASONS.

Recently, on the 17th April 1978, the Maharashtra Legislature Secretariat had arranged at Nagpur a course for acquainting the newly elected members of the State Legislature in Parliamentary practice and procedure. About 80 members attended the course. It may be that some of the members may have to attend in future a seminar, conference or meeting of any other body for matters connected with any parliamentary affairs, if so desired by the Speaker or the Chairman. To leave no room for any doubt that in all such cases, the members would be entitled to get their usual travelling and daily allowances, it is necessary to amend the Act suitably, and with retrospective effect from the 15th April 1978 to cover the journeys undertaken and residence put in by the members for the course arranged in April 1978.

2. The object of the Bill is to amend the Act for the purposes aforesaid.

S. B. PATIL

(Nilangekar),

Minister for Legislative Affairs.

Bombay, dated the 22nd June 1978.

FINANCIAL MEMORANDUM.

The Bill proposes to amend section 4, and indirectly section 5 also, of the Bombay Legislature Members' Salaries and Allowances Act, 1956, which relate to daily and travelling allowances of members. It is being provided that when members would undertake journey to any place and reside there for attending a training course or a seminar, conference or meeting of any recognised body like Parliamentary Association, University, etc., with the approval of the Speaker or the Chairman, they would be entitled to the usual daily allowance of Rs. 30 per day and travelling allowance of one and one-half of the first class fare, etc. The expenditure on daily allowance to about 80 members, who attended the course arranged recently in April 1978 at Nagpur, was about Rs. 7,200. There was also the usual expenditure on travelling.

2. It is not possible to know how many members would take advantage of these additional facilities and on how many days in a year such occasion will arise.

3. By passing this Bill, some additional recurring expenditure will be incurred. If 4 to 5 such courses are arranged, the expenditure will be about Rs. 75,000. Expenditure on attending seminars, conferences, etc., may not be more than Rs. 20,000 per year.

GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207(3)
OF THE CONSTITUTION OF INDIA

(Copy of Government of Maharashtra Order, Law and Judiciary Department, dated the 29th June 1978.)

In exercise of the powers conferred upon him by clause (3) of article 207 of the Constitution of India, the Governor of Maharashtra is pleased to recommend to the Maharashtra Legislative Assembly the consideration of the Bombay Legislature Members' Salaries and Allowances (Amendment) Bill, 1978.

Bombay, dated the 3rd July 1978.

G. S. NANDE,
Secretary,
Maharashtra Legislative Assembly.